

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/44/2010-CERC

**Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Hearing: Suo Motu

Date of Order: 30.12.2010

In the matter of:

Extension of the date of operation of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010

ORDER

Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter referred to as “transmission charges regulations”) was notified in the Government of India Extraordinary (Part-III, Section-IV No. 162) on 16.6.2010. As per Regulation 1(3), the date of coming into effect of the transmission charges regulation has been notified to be 1.1.2011 as certain mechanism and procedures are to be put in place by the Implementing Agency viz. National Load Despatch Centre and the Central Transmission Utility before the regulations are made operational.

2. As per the feedback received from National Load Despatch Centre and the Central Transmission Utility, status of the procedures is as under:

(a) CTU has submitted that Draft Transmission System Agreement, Revenue Sharing Agreement, and Procedure for Billing, Calculation and Disbursement are in the final stage and would be submitted by end of December, 2010 for the approval of the Commission.

(b) NLDC has submitted the Point of connection charges along with basic network, nodal generation, nodal demand and load flow results to the Commission and has sought time for submitting the modified procedure after incorporating the comments of the stakeholders and the decision of the Commission on certain issues raised by them.

(c) The Validation Committee constituted by the Commission is in the process of validating the data related to basic network, nodal generation, nodal demand and load flow results for the subsequent years for each grid condition.

(d) The States want to see the implication of the new method of sharing of transmission charges through calculation of actual transmission charges through both the methodologies before the same is implemented.

3. Considering that various procedures and mechanisms as detailed above are required to be put in place before the regulations are made operational, it would not be possible to implement the transmission charges regulations with effect from 1.1.2011.

The Commission in exercise of its power under Regulation 21(3) of the transmission charges regulations hereby directs that the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 shall come into force with effect from 1.4.2011. We direct the staff of the Commission to issue a notification to that effect in the Official Gazette for the information of all concerned.

4. We also direct the National Load Despatch Centre to work out the transmission charges through both the methodologies and maintain the same on their website for information of the States and the other concerned parties w.e.f. 1.2.2011.

Sd/-
(M.Deena Dayalan)
Member

Sd/-
(V.S.Verma)
Member

Sd/-
(S.Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson